

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:148

ANSWERED ON:01.03.2006

CHECKING EXPLOITATION OF INDIAN WOMEN ABROAD

Nayak Shri Ananta;Patel Shri Kishanbhai Vestabhai

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) Whether it has come to the notice of the Government that several Indian women going abroad for various jobs face exploitation;
- (b) If so, the complaints received during the last three years, year-wise, country-wise particularly from Gulf countries;
- (c) Whether the Government proposes to ban women below 30 years to visit Gulf countries as domestic help;
- (d) If so, the details in this regard; and
- (e) The time by which necessary legislation is likely to be put in place in this regard?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS (VAYALAR RAVI)

(a) to (e) A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 148 by Shri Kishanbhai V. Patel & Shri Ananta Nayak for reply on 01.03.2006 regarding checking exploitation of Indian women abroad

(a) : Yes, Sir.

(b) : Though there have been general reports regarding exploitation of Indian women gone abroad for employment, there have been no specific complaints.

(c) & (d) : The Government has already banned grant of emigration clearance to women below the age of thirty years if they are seeking employment as housemaids/domestic workers in any foreign country requiring emigration clearance including those going to Gulf countries.

(e) : No separate legislation in this regard is contemplated.